

SUPREME COURT OF INDIA

Agio Countertrade (P) Ltd.

Vs.

Punjab Iron & Steel Co. Ltd. and Ors. and Dhatu Sanskar Limited

(Sujata V.Manohar J.)

16.03.1999

ORDER

The Text below is only a summarized version of the order pronounced

Whether in view of Sections 22 (1) and 22 (3) Sick Industrial Companies (Special Provisions) Act present proceeding under Section 11 of Arbitration and Conciliation Act can be proceeded with. Matter to be placed before Chief Justice for appropriate Orders.